

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/1151/2021

This the **06th** day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Kapoor Chand, Age 61 years, S/o Sh. Sandokhu, Safai Karamchari (Retd), then posted at Allopathic Dispensary, Rang, R/o Village Rang, Tehsil Ram Nagar, District Udhampur - 182101.

.....Applicant

By Advocate: Mr. C.S. Azad

Versus

1. Union Territory of Jammu & Kashmir, through Commissioner /Secretary to Government, Health & Medical Education Department, Civil Secretariat, Jammu, Pin 180001.
2. Commissioner-cum-Secretary to Government, Finance Department, Government of Union Territory of J&K, Civil Secretariat, Jammu – 180001.
3. Director, Health Services, Jammu -180001
4. Chief Medical Officer, Udhampur – 182101.
5. Block Medical Officer, Health & Family Welfare, Ram Nagar, District Udhampur - 182101.

.....Respondents

By Advocate:- Mr. Amit Gupta, A.A.G.

ORDER [ORAL]
Delivered by Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to treat this OA as a representation and to consider his case for

regularization of service with consequential benefits, as per the existing rules, in a time bound manner.

2. Heard Mr. C.S. Azad, learned counsel for the applicant and Mr. Amit Gupta, A.A.G., learned counsel appearing on behalf of the respondents and perused the record.

3. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to treat this OA as a representation of the applicant and taking into consideration the averments made in the OA, they shall consider the case of the applicant for regularization of his service with consequential benefits, as per existing rules, and pass a reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant forthwith.

4. No order as to costs.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...